

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 24

IA 2968/2024 in C.P. (IB)/300(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES: **MICRO CAPITALS PRIVATE LIMITED V/s**
AARYA EQUITY (INDIA) PRIVATE
LIMITED

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 2968/2024 in C.P. (IB)/300(MB)2023

- 1) None present for the Applicant, when the matter is called out. Mr. Pulkit Lodha, Ld. Counsel for the Respondent No. 1 is present. None present for other Respondents, when the matter is called out.
- 2) Respondent No. 1 seeks some time to file and place on record Affidavit in Reply. Time is allowed. Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.

3) Stand over to 18.07.2024, for further consideration and hearing. Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter will be taken up on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**